

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN REFRIGERATOR COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INDIAN REFRIGERATOR COMPANY LIMITED
2.	Date of incorporation of corporate debtor	18/04/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29191MH1994PLC131185
5.	Address of the registered office and principal office (if any) of corporate debtor	AUTO CARS COMPOUND, ADALAT ROAD, AURANGABAD, MAHARASHTRA, INDIA, 431005
6.	Insolvency commencement date in respect of corporate debtor	14/08/2024 (14 <sup>th</sup> August, 2024)
7.	Estimated date of closure of insolvency resolution process	10/02/2025 (10 <sup>th</sup> February, 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Neha Punit Agrawal Registration No. IBBI/IPA-002/IP-N01130/2021-2022/13728
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-3, Kalyani Gurumukh Heights, Peer Bazar Road, Osmanpura, Aurangabad – 431 001 <a href="mailto:nehapagrawal@gmail.com">nehapagrawal@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-3, Kalyani Gurumukh Heights, Peer Bazar Road, Osmanpura, Aurangabad – 431 001 <a href="mailto:cirp.ircl@gmail.com">cirp.ircl@gmail.com</a>
11.	Last date for submission of claims	28/08/2024 (28 <sup>th</sup> August, 2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDIAN REFRIGERATOR COMPANY LIMITED on 14th August, 2024.


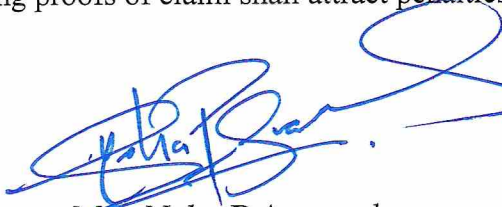
  


The creditors of INDIAN REFRIGERATOR COMPANY LIMITED, are hereby called upon to submit their claims with proof on or before 28th August, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mrs. Neha P Agrawal  
Resolution Professional

For Indian Refrigerator Company Limited  
IBBI/ IPA-002/ IPN01130/ 2021-2022/ 13728

Date:- 16<sup>th</sup> August, 2024  
Place:- Aurangabad



**PUBLIC NOTICE**  
Notice is hereby given that our client is negotiating to purchase from [1] Falguni Mahankant Saravaliya and [2] Mr. Manish Desai having their address at Flat No.702 Wing C Mahakshmi Tower New D N G.S. Union Ltd New D N Nagar Andheri West Mumbai 400 053 and [3] Anjan Anand Mohale and [4] Anand Kashinath Mohale having their address at A2/11 Donalokshmi Park, Paud Road, Kothrud Pune 411 038 their respective share right title and interest in [1] the Flat bearing No.702 admeasuring 59.46 sq mtrs equivalent to 640 sq feet carpet area on the seventh floor in the C Wing [Premises] alongwith one car parking space in the building known as 'Mahakshmi Tower' situated at New D N Nagar, Andheri West, Mumbai 400 053 [2] membership of the New D N G.S. Co-operative Housing Societies Union Limited [Society] and [iii] ten [10] shares of the said Society of Rs 50/- each bearing distinctive nos 1421 to 1430 [both inclusive] comprised in Share Certificate no 143 [Shares].  
All persons having any claim against or to the said Premises and Shares by way of sale lease mortgage gift lien charge trust maintenance easement pre-emption or otherwise howsoever are required to make the same known in writing to the undersigned at her office within **fourteen [14] days** from the date of publication hereof, otherwise the sale and transfer of the said Premises and Shares will be completed without reference to such claim and the same if any will be considered as waived.  
Sd/-  
Adv Bhavi Chhabria  
Dated 17th day of Aug 2024  
A7, Param Anand Society, 1st floor, 5th Road, Khar West, Mumbai 400 052.

**IN THE DEBTS RECOVERY TRIBUNAL No. 2**  
MTNL Bhavan, 3rd Floor, Strand Road, Apollo Bandar, Colaba Market, Colaba, Mumbai - 400005  
**ORIGINAL APPLICATION No. 884 OF 2023** Exh-13  
**PUBLICATION OF SUMMONS**  
**Canara Bank (e-Syndicate Bank) ...Applicants**  
**Versus**  
**Bharat Binding Works & Ors. ...Defendants**  
WHEREAS, O. A. No. 884 of 2023 was listed before Hon'ble Presiding Officer/Registrar on 05.12.2023  
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debt of Rs. 48,05,232.85/- (application along with copies of documents etc. annexed).  
Whereas the service of summons could not be effected in ordinary manner and whereas Application for substituted service has been allowed by this Hon'ble Tribunal.  
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-  
i) To show cause within 30 (thirty) days of service of the summons as to why relief prayed for should not be granted.  
ii) To disclose particulars of properties or assets other than mortgaged and assets specified by the applicant under serial number 3A of the original application; pending hearing and disposal of the application for attachment of properties.  
iii) You are restrained from dealing with or disposing of secured assets or such other assets and mortgaged disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties.  
iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
v) you shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
You are also directed to file written statement with a copy thereof of furnished to the applicant and to appear before DRT - II on 05.11.2024 At 11.00 a.m. failing which the application shall be heard and decided in your absence.  
Given under my hand and the seal of this Tribunal on this Date 05th day of August 2024.  
Sd/-  
Registrar  
DRT - II, Mumbai

**1. M/s. Bharat Binding Works (Partnership Firm) At :** 80/01 Motilal Nagar No. 2, Near Badi Masjid, New Hanuman Nagar, Link Road, Goregaon West, Mumbai - 400104.  
**2. Mr. Tahir Ali Siddiqui (Alias Tahiri Talibali Siddiqui) (Partner- M/s. Bharat Binding Works) At :** 401-402, Building No. 1A, Qureshi Compound, Behram Baug, Jogeshwari West, Mumbai - 400102  
**3. Mr. Zahid T. Siddiqui (Alias Jahid Theherali Siddiqui) (Partner- M/s. Bharat Binding Works) At :** 401-402, Building No. 1A Qureshi Compound, Behram Baug, Jogeshwari West, Mumbai - 400102.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 Of The Insolvency And Bankruptcy Code Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF INDIAN REFRIGERATOR COMPANY LIMITED**  
**RELEVANT PARTICULARS**

1. Name of corporate debtor	INDIAN REFRIGERATOR COMPANY LIMITED
2. Date of incorporation of corporate debtor	18/04/1994
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29191MH1994PLC131185
5. Address of the registered office and principal office (if any) of corporate debtor	AUTO CARS COMPOUND, ADALAT ROAD, AURANGABAD, MAHARASHTRA, INDIA, 431005
6. Insolvency commencement date in respect of corporate debtor	14/08/2024 (14th August, 2024)
7. Estimated date of closure of insolvency resolution process	10/02/2025 (10th February, 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Neha Punit Agrawal Registration No. IBBI/IPA-002/IP- N01130/2021-2022/13728
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-3, Kalyani Gurumukh Heights, Peer Bazar Road, Osmanpura, Aurangabad - 431 001 nehapagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-3, Kalyani Gurumukh Heights, Peer Bazar Road, Osmanpura, Aurangabad - 431 001 cirp.ircl@gmail.com
11. Last date for submission of claims	28/08/2024 (28th August, 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDIAN REFRIGERATOR COMPANY LIMITED on 14th August, 2024.  
The creditors of INDIAN REFRIGERATOR COMPANY LIMITED, are hereby called upon to submit their claims with proof on or before 28th August, 2024 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.  
Submission of false or misleading proofs of claim shall attract penalties.  
Mrs. Neha P Agrawal  
Resolution Professional  
Date: 16th August, 2024  
For Indian Refrigerator Company Limited  
Place:- Aurangabad  
IBBI/IPA-002/IPN01130/2021-2022/13728

**DEBTS RECOVERY TRIBUNAL-1 MUMBAI**  
(Government of India, Ministry of Finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400 005  
(5th Floor, Scindia House, Ballard Estate, Mumbai-400 001)  
**T.A. No. 641 OF 2023 EXH. No. 16**  
**KOTAK MAHINDRA BANK LIMITED .....Applicant**  
**Versus**  
**VIJAYBAHADUR RAJPATI MAURYA .....Defendants**  
**To,**  
**Defendant No. 1 : Vijaybahadur Rajpatti Maurya, Maurya Niwas, Sahakar Nagar, Pokh Road No. 1, 1st Floor, Near Tabela, Thane-400606.**  
**Defendant No. 2 : Preeti Vijay Maurya, Building No. 3, Flat No. 702, Rayace Paradies, Gandhare Next, K M Agrawal College, Kalyan Thane-421 301.**

**SUMMONS**  
1. WHEREAS, TA/641/2023 was listed before Hon'ble Presiding Officer / Registrar on 26.06.2024.  
2. WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 51,76,428.48/-  
3. WHEREAS the service of summons / Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.  
4. In accordance with sub-Section (4) of section 19 of the Act, you, the defendants are directed as under :-  
i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
ii) To disclose particulars of properties or assets other than mortgaged and assets specified by the applicant under serial number 3A of the original application; pending hearing and disposal of the application for attachment of properties;  
iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11.10.2024 at 12:00 Noon. Failing which the application shall be heard and decided in your absence.  
Given under my hand & the seal of this Tribunal on this 3rd day of July, 2024.  
Sd/- Registrar,  
Debts Recovery Tribunal-1, Mumbai

**OFFICE OF THE UJJAIN MUNICIPAL CORPORATION, UJJAIN (M.P.)**  
Administrative Building Chhatrapati Shivaji Bhawan, Agar Road, Ujjain (M.P.)  
No. RESIDENTIAL/PMAY/2024/664 DATE: 13.08.2024  
**TENDER NOTICE (THIRD CALL)**  
Online Percentage Rate Tenders are Invited for the following work based on UADD SOR 02/08/2021 and amendments till date from Contractors/Reputed firms who have successfully executed works of similar nature and magnitude. The details can be seen on website www.mptenders.gov.in

Sr. No.	Name of Work	Probable Amount of Contract (Rs. in Lacs)	Earnest Money Deposit (EMD) (Rs. in Lacs)	Cost of Tender Document (In Rs.)	Period of Completion (in Months)
1	Balance work for Construction of Houses and Infrastructure Development for Urban Poor at Kanipura and Manchaman in Ujjain, M.P. Under PMAY.	Rs.2877.00 (Twenty Eight Crore Seventy Seven Lacs)	Rs. 14.385 (Forteen Lacs Thirty Eight Thousand Five Hundred)	Rs. 50,000.00 (Fifty Thousand)	12 Months (Including Rainy Season)

Note: The EMD shall be in the form of online payment using Debit Card/Credit Card/Internet Banking in favour of name and particulars given in Bid Data Sheet.  
**Important Dates for Tender processing is as under:-**  
1. Last date for purchase of Tender document and online submission - 13/08/2024 before 11.00 hrs.  
2. Pre-Bid Meeting will be held on - 20/08/2024 before 15.00 hrs.  
3. Technical Bid will be open on - 13/09/2024 after 11.00 hrs.  
Tender document and other details shall be available on :- Website - www.mptenders.gov.in  
Note - Amendments to this NIT will be published on website only, and not in newspapers.  
Executive Engineer  
Ujjain Municipal Corporation

**PUBLIC NOTICE**  
This Notice is issued to inform and caution the General Public and prospective Developers that all the Members of the Society known as "KANAMWAR NAGAR HIGHWAY VIEW CO-OP HOUSING SOCIETY LTD", situated on plot bearing Survey No. 113 (pt) CTS No. 356 (pt), Building No. 194, at MHADA, Kanamwar Nagar No.2, Vikhroli (E), Mumbai 400 083 have executed Memorandum of Understanding with M/s Natasha Developers Pvt Ltd for the re-development of their above Society building & premises after following the due procedure under section 79A of the MHADA Act 1976.  
Individual Members of the Society have submitted their irrevocable consents for the said Developers to re-develop their Society building and premises. On the basis of the aforementioned irrevocable consents, M/s Natasha Developers Pvt Ltd have invested substantial funds and incurred expenditure towards payment of various outstanding dues, expenses for conveying the land & building in the name of the Society and obtaining the CO, MHADA verification etc.  
We hereby caution and advise all individuals, Companies, Contractors and Developers against entering into any Development Agreement with the aforementioned Society without obtaining the NOC from M/s Natasha Developers Pvt Ltd as all the expenses incurred for obtaining various documents and permissions from various authorities have to be re-imbursed to M/s Natasha Developers Pvt Ltd by the Society along with applicable interest and compensation.  
Any person or entity who chooses to enter into a Development Agreement with the said Society, while the aforementioned MOU & the irrevocable consent issued by M/s Natasha Developers Pvt Ltd remains in force, without reimbursing the company for the expenses incurred by it, will do so entirely at their own risk and cost.  
This notice serves as a precautionary measure to safeguard against potential legal implications or conflicts arising from entering into any Development Agreement with the Society.  
Please take note and exercise caution in all dealings related to Development Agreement with the aforementioned Society.  
Dated:-17/8/2024 M/s Natasha Developers Pvt Ltd.  
Contact Information: Mobile No: (022) 35119305/9137986011  
Email: id.natashadevelopers@aol.in /vaishali.natashagroup@gmail.com  
(Publication Disclaimer: This notice is authorized and intended for publication in newspapers for public awareness and cautionary purposes.)

**ARM - I BRANCH: 37, Kshamalaya, Opp. Parkar Hall, New Marine Lines, Thackersay Marg, Mumbai - 400 020. •Tel.: (022) 2206 5425 / 30, •Email: cb2360@canarabank.com**  
**SALE NOTICE**  
E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.  
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is" and "As is what is" basis on 20.09.2024 for recovery of Rs. 2,11,98,045.36 (Rupees Two Crore Eleven Lacs Ninety Eight Thousand Fourty Five and Paise Thirty Six Only) as on 31.07.2024 plus further interest and cost from 01.08.2024 due to the ARM I Branch of Canara Bank from Borrower and Guarantor Mr. Anand Mahavir Dongre (Borrower), M/s. Kisan SAMP Proprietor Mr. Anand Mahavir Dongre (Borrowers)  
Sr. No. Description of the Property Reserve Price EMD  
1. Flat No. 505, 5th Floor, Wing B, Building No. 20, Shastri Nagar, Prabhath CHSL, Goregaon West, Mumbai - 400104, Car Parking 98 Sq. Ft. built up. Mechanical Tower Area 647.98 Sq. Ft. for 1Car.  
The Earnest Money Deposit shall be deposited on or before 19.09.2024 upto 5 p.m. There is no encumbrance to the knowledge of the Bank.  
The EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorized Officer, Canara Bank ARM I Branch Mumbai or shall be deposited through RTGS/NEFT/Funds Transfer to credit of account of Canara Bank ARM I Branch Mumbai A/c No. 209272434, IFSC Code-CNBR0002360 on or before 19.09.2024 upto 5.00 p.m. and other documents to be submitted to service provider on or before 19.09.2024 upto 5.00 p.m. Date up to which documents can be deposited with Bank is 19.09.2024.  
Date of inspection of properties on 10.09.2024 with prior appointment with Authorized Officer. For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Dr. Seema Somkuwar, Authorized Officer, Canara Bank, ARM I Branch, Mumbai (Ph. No: 022-22065425/30/Ms. 8655963489) or Mrs. Rinkita Sodani Officer (Mob. No. 9413641701) E-mail id: cb2360@canarabank.com during office hours on any working day or the service provider M/s PSB Alliance (Ekbray), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400037, Contact Person Mr. Dharmesh Asher Mob. 9892219848, (avp.projectmanager2@psballiance.com), Help desk no 8291220220, (support.ekbray@psballiance.com), Website -https://ekbray.in/  
Date : 13.08.2024  
Place : Mumbai  
Authorized Officer  
Canara Bank, ARM-I BRANCH

**DEBTS RECOVERY TRIBUNAL-1 MUMBAI**  
(Government of India, Ministry of Finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400 005  
(5th Floor, Scindia House, Ballard Estate, Mumbai-400 001)  
**T.A. No. 641 OF 2023 EXH. No. 16**  
**KOTAK MAHINDRA BANK LIMITED .....Applicant**  
**Versus**  
**VIJAYBAHADUR RAJPATI MAURYA .....Defendants**  
**To,**  
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2. WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 51,76,428.48/-  
3. WHEREAS the service of summons / Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.  
4. In accordance with sub-Section (4) of section 19 of the Act, you, the defendants are directed as under :-  
i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
ii) To disclose particulars of properties or assets other than mortgaged and assets specified by the applicant under serial number 3A of the original application; pending hearing and disposal of the application for attachment of properties;  
iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11.10.2024 at 12:00 Noon. Failing which the application shall be heard and decided in your absence.  
Given under my hand & the seal of this Tribunal on this 3rd day of July, 2024.  
Sd/- Registrar,  
Debts Recovery Tribunal-1, Mumbai

**DEBTS RECOVERY TRIBUNAL-1 MUMBAI**  
(Government of India, Ministry of Finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400 005  
(5th Floor, Scindia House, Ballard Estate, Mumbai-400 001)  
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**To,**  
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iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
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Given under my hand & the seal of this Tribunal on this 3rd day of July, 2024.  
Sd/- Registrar,  
Debts Recovery Tribunal-1, Mumbai

**OFFICE OF THE UJJAIN MUNICIPAL CORPORATION, UJJAIN (M.P.)**  
Administrative Building Chhatrapati Shivaji Bhawan, Agar Road, Ujjain (M.P.)  
No. RESIDENTIAL/PMAY/2024/664 DATE: 13.08.2024  
**TENDER NOTICE (THIRD CALL)**  
Online Percentage Rate Tenders are Invited for the following work based on UADD SOR 02/08/2021 and amendments till date from Contractors/Reputed firms who have successfully executed works of similar nature and magnitude. The details can be seen on website www.mptenders.gov.in

Sr. No.	Name of Work	Probable Amount of Contract (Rs. in Lacs)	Earnest Money Deposit (EMD) (Rs. in Lacs)	Cost of Tender Document (In Rs.)	Period of Completion (in Months)
1	Balance work for Construction of Houses and Infrastructure Development for Urban Poor at Kanipura and Manchaman in Ujjain, M.P. Under PMAY.	Rs.2877.00 (Twenty Eight Crore Seventy Seven Lacs)	Rs. 14.385 (Forteen Lacs Thirty Eight Thousand Five Hundred)	Rs. 50,000.00 (Fifty Thousand)	12 Months (Including Rainy Season)

Note: The EMD shall be in the form of online payment using Debit Card/Credit Card/Internet Banking in favour of name and particulars given in Bid Data Sheet.  
**Important Dates for Tender processing is as under:-**  
1. Last date for purchase of Tender document and online submission - 13/08/2024 before 11.00 hrs.  
2. Pre-Bid Meeting will be held on - 20/08/2024 before 15.00 hrs.  
3. Technical Bid will be open on - 13/09/2024 after 11.00 hrs.  
Tender document and other details shall be available on :- Website - www.mptenders.gov.in  
Note - Amendments to this NIT will be published on website only, and not in newspapers.  
Executive Engineer  
Ujjain Municipal Corporation

**Kotak Mahindra Bank Limited**  
Regd office: 27B/C, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051  
Corporate office: Kotak Infiniti, Bldg No 21, Infinity Park, General AK Vaidya Marg, Malad (E), Mumbai - 400 097 www.kotakib.com  
**AUCTION - NOTICE**  
That the below mentioned Borrower/s had availed gold loan facility against security of the gold ornaments/items, as specified below. The Borrower/s defaulted in due repayment of the instalments and outstanding dues and as a result of which the Bank was constrained to issue notices calling upon the Borrower/s to repay the outstanding amounts. However, the Borrower/s has failed to repay/clear his outstanding dues thereby compelling the Bank to auction the gold ornaments pledged in favour of the Bank. The open auction of the above mentioned gold ornaments would be held on after at :- Date: 26-Aug-2024 Time: 11:00 AM Place: Respective Sub Locations/E-Auction

Applicac	Party Name	State	Location	Sub Location	Gross Wgt
GLN2800014	Saini Sharvin Hoshiar Singh	MAHARASHTRA	MUMBAI	MAHAVIRNGR	24.44
GLN3067711	Rudra Deep Ramakant Lokare	MAHARASHTRA	MUMBAI	MAHIMWEST	19.18
GLN2984347	Amit G Singh	MAHARASHTRA	MUMBAI	MALAD	127.88
GLN2192375	Salima Rafik Shaikh	MAHARASHTRA	MUMBAI	MALAD	70.45
GLN2950031	Ajit Kumar Yadav	MAHARASHTRA	MUMBAI	MALSROAD	12.09
GLN3250132	Ajit Kumar Yadav	MAHARASHTRA	MUMBAI	MALSROAD	13.02
GLN3205340	Shafiq Rafiq Khan	MAHARASHTRA	MUMBAI	MEAST	11.38
GLN2744719	Fauziya Sayyad	MAHARASHTRA	MUMBAI	MIRAROAD	56.22
GLN3286975	Sachin Parshuram Bhike	MAHARASHTRA	MUMBAI	MIRAROAD	37.23
GLN2924490	Naved Zahed Khan	MAHARASHTRA	MUMBAI	MIRAROAD1	59.04
GLN2172959	Deena Lalit Budiya	MAHARASHTRA	MUMBAI	MIRAROAD1	103.04
GLN2401132	Sabir Shaikh	MAHARASHTRA	MUMBAI	MIRAROAD1	30.97
GLN3277824	Ganesh Suresh Rathod	MAHARASHTRA	MUMBAI	MOHDALRD	24.60
GLN3064439	Maruti Jagannath Rane	MAHARASHTRA	MUMBAI	SANTACRZ-E	26.50
GLN3274349	Bhushan Vitthal Palav	MAHARASHTRA	MUMBAI	SANTACRZ-E	30.90
GLN2971578	Afsana Abdul Rehman Khan	MAHARASHTRA	MUMBAI	SANTACRZ-E	38.59
GLN3010750	Barkat Ali Rahmul Manihar	MAHARASHTRA	MUMBAI	VASAI	78.74
GLN2882432	Sayyad Gaus Qureshi	MAHARASHTRA	MUMBAI	VASAI	10.03
GLN2898165	Sayyad Gaus Qureshi	MAHARASHTRA	MUMBAI	VASAI	13.47
GLN3150939	Badrealam Naem Siddiqui	MAHARASHTRA	MUMBAI	VASAI	387.05
GLN3150924	Badrealam Naem Siddiqui	MAHARASHTRA	MUMBAI	VASAI	206.20
GLN3052936	Mahanand Mashaita	MAHARASHTRA	MUMBAI	VASAI	32.58
GLN2898165	Omkar Dattaram Rasal	MAHARASHTRA	MUMBAI	VILEPARLE	121.24
GLN3271549	Ravindra Dattaram Padyal	MAHARASHTRA	MUMBAI	VILEPARLE	23.26
GLN3258410	Vishakhadutt Datta Dattal	MAHARASHTRA	MUMBAI	VILEPARLE	56.43
GLN3108320	Jyoti Mahadev Thurala	MAHARASHTRA	MUMBAI	VIRAR	20.60
GLN2913289	Ajay Kumar Ramesh Gupta	MAHARASHTRA	MUMBAI	VIRAR	14.79
GLN251900	Ajay Kumar Ramesh Gupta	MAHARASHTRA	MUMBAI	VIRAR	27.42
GLN3203210	Sweta Sameer Khedke	MAHARASHTRA	MUMBAI	VIRAR	46.72
GLN2900120	Priyanka Gupta	MAHARASHTRA	MUMBAI	VIRAR	11.98
GLN3240853	Binay Bholanath Chaubey	MAHARASHTRA	MUMBAI	VIRAR	147.96
GLN2994798	Pravin Krishna Patil	MAHARASHTRA	MUMBAI	VIRAR	38.01
GLN3127960	Allaiddin Sultan Khan	MAHARASHTRA	MUMBAI	VIRAR	107.99

"Bidders are requested to Submit a copy of their Photo - identity, signature and address proof along with their original for verification together with two recent photographs on 27-12-2023 by 4pm at kalina Branch. Also individual bidder should be present to handover the documents. The Bank reserves the right to change the venue/date/time of auction or cancel the auction / finalise the highest bid without any notice to bidders.  
The cost of the auction process will be debited to the customer account. Bank reserves the right to recover the balance amount from the customer if the bid amount is insufficient to meet the payoff amount of the account.  
For any further details/assistance/clarification regarding the terms and conditions of the auction, you are required to contact Mr.Affan Parkar-9769893241"

**APRI GLOBAL CAPITAL LIMITED**  
Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office :-9B, 2nd Floor, Pusa Road, New Delhi - 110060  
**DEMAND NOTICE**  
Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Capital Limited (CGCL) under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act), in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them as also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGCL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further application of the interest from the date(s) mentioned below till the date of payment and realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGCL by the said Borrower(s) respectively.

S. N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	(Loan Account No. LNMEHP000024997 (Old) 8090005853361 (New) (Shrirampur Branch) M/s Bhalchandra Agencies/Through Its Proprietor (Borrower) M/s Krushnaji Residency/Through Its Proprietor, Kisan Bhausaheb Sonawane, Mrs. Hema Kisan Sonawane (Co-Borrower)	12-Aug-24 Rs. 2592224	All Piece and Parcel of property bearing land and building being, Shop No. 3 having built-up- area 600 Sq. Ft., Ground floor bearing Gat No. 77/3, Grampanchayat Mikat No. 60/P, Krushnaji Residency, Nimgan Korale, Tal. Rahata, Dist. Ahmednagar, Maharashtra -423109 Bounded as follows: North: Shop No.4 South: Shiv Road East: Shop No.1 West: Gat No.77 Part
2.	(Loan Account No. LNMEHP000029070 (Old) 8090000578258 (New) (Pune Branch) M/s Trimitri Enterprises/Through its Proprietor (Borrower) Mukund Nandabhalera, Mrs. Nanda Namdev Bhalera (Co-Borrower)	08-Aug-24 Rs. 2038136	All that piece and parcel of property having land and building being House on Gat No. 156, area admeasuring about 59.47 Sq. Mts., Gurudatta Housing Society, Near Siddhi Vinayak Chowk, Village Talawade, Triveni Nagar, within the limits of Pimpri Chinchwad Municipal Corporation, Taluka Haveli, District Pune, Maharashtra -412114 Bounded as:- East By: Remaining Gat No. 156 West By: 9 F Internal Road North By: Property of Mr. Shirke South By: Property of Mrs. Barkate

If the said Borrowers shall fail to make payment to CGCL as aforesaid, CGCL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of CGCL. Any person who contravenes or abets contravention of the provisions of the said Act/Rules made the reunder, shall be liable for imprisonment and/or penalty as provided under the Act.  
Place : Ahmednagar, Pune  
Date : 17/08/2024  
Sd/- (Authorised Officer) For Capri Global Capital Limited (CGCL)

**MAHATRANSCO**  
3rd Call RFX (E-TENDER) NOTICE  
MSETCL invites online bids

